

the main demand that there should be no eviction.

Dr. Ram Subhag Singh: May I take it that it is within the competence of Government to proceed in this matter, because the Deputy Minister said that it is beyond the competence of any Government to do it?

Shri Anil K. Chanda: What I said is this. We cannot find enough accommodation even for the Government employees. I believe 47,000 Government employees are without suitable accommodation. If a man is evicted for non-payment of rent, I do not know why the Government should provide him with alternative accommodation.

Dr. Ram Subhag Singh: May I know whether these persons have been evicted because of non-payment of rent, because of the high charges prevailing here in Delhi?

Shri Anil K. Chanda: I am speaking subject to correction; I believe 80 per cent of the cases are with regard to non-payment of rent.

ऊन

*१२५८. श्री प० ल० बाळ्याल
क्या बालिष्ठ्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत सरकार ने १९५६ में अगस्त, १९५७ तक राजस्थान से कितने मन ऊन का निर्यात किया ,

(ख) यह निर्यात की हुई ऊन विदेशों में किस नाम में प्रयाग की जाती है ;

(ग) इस ऊन में विदेशों में जो चीजे तैयार का जाती हैं, क्या उन्हें भारत में तैयार नहीं किया जा सकता ,

(घ) यदि नहीं, तो क्या सरकार ने इस प्रकार के उद्योगों का विकास करने के लिये कोई प्रयत्न किया है, और

(ङ) यदि हा, तो उसका क्या परिणाम निकला है ?

बालिष्ठ्य तथा उद्योग उपमंत्री (श्री सतीशचन्द्र) : (क) भारत सरकार ऊन का निर्यात नहीं करती। साधारण व्यापारिक तरीके से ही इसके निर्यात की अनुमति दी जाती है। लेकिन अलग अलग राज्यों से हुये निर्यात के भाकडे उपलब्ध नहीं है।

(ख) कालीन, कम्बल, ट्वीड आदि बनाने के काम में।

(ग) ये चीजे भारत में भी बनती हैं। केवल बची हुई ऊन का ही निर्यात करने की अनुमति दी जाती है।

(घ) तथा (ङ). प्रश्न हाँ नहीं उठते।

श्री प० ल० बाळ्याल : क्या मैं जान सकता हूँ कि अधिक ऊन उत्पादन करने के लिये, तथा भेडे खरोदने के लिये ग्रामीण लोगों का ऋण देने के लिये केन्द्रीय सरकार द्वारा कोई योजना है ?

श्री सतीशचन्द्र : यह सवाल तो एक्सपोर्ट के बारे में है। माननीय सदस्य का प्रश्न तो फूड एंड एग्रीकल्चर मिनिस्ट्री से वास्ता रखता है।

Shri Damani: May I know what steps are being taken to improve the quality of Rajasthan wool to be used in manufacturing woollen fabrics?

The Minister of Industry (Shri Manubhai Shah): There are schemes to improve the quality as well as the quantity of wool. There is a provision of about Rs 4 to Rs 6 crores for this purpose to raise the production from 65 million lbs to about 80 million lbs.

Shri Damani: May I know what amount has been sanctioned to the Rajasthan Government this year?

Shri Manubhai Shah: That does not arise out of this question. I have given him a broad answer that there

are schemes to improve both the quality and quantity and there is sufficient provision for the whole country. If another question is tabled about the amount for the Rajasthan Government, certainly the Food and Agriculture Ministry would give the answer.

Shri Thirumala Rao: With regard to part (d) of the question, the Minister was pleased to say that it does not arise. The question is, "If not, whether Government have made any attempts to develop such industries?" Is it not concerned with the question or is it out of it?

Shri Satish Chandra: The answer to part (d) is in the context of the answer given to (b) and (c). In that context, I have given the answer. If the question was framed differently, probably the answer would have been different.

Shri Thirumala Rao: I am addressing the Chair to put a proper interpretation.

Mr. Speaker: All the sub-clauses must be read together. It is not as if generally the Government is indifferent, but in respect of a particular portion, Government says, "It does not arise".

Shri Thirumala Rao: As a sort of corollary to the other answer, it can be answered. This is too legalistic an interpretation.

Mr. Speaker: Why does he say it does not arise?

Shri Satish Chandra: The question was whether products which are prepared in foreign countries from this wool cannot be prepared in India. In answer to (c), the reply given is that this wool is used for manufacturing carpets, blankets and tweeds in this country also. That is already covered. What he wanted is whether any attempts to develop these industries further are being made in the country.

Mr. Speaker: Whatever is manufactured elsewhere in foreign countries, instead of exporting the raw material to that country, why do we not manufacture them here and then export the manufactured goods? That is the object of the question.

Shri Satish Chandra: These are already well-established industries in the country. Only surplus wool is exported.

Mr. Speaker: The answer ought not to be, therefore, that "it does not arise". The answer can be, "There is no good manufacturing it here; they manufacture in different manner or we cannot manufacture" or something of that kind.

Shri Rameshwar Tanti: Is there any import of raw wool or woollen threads to India from foreign countries?

The Minister of Commerce (Shri Kanungo): There is some amount of import of particular varieties which are not manufactured or which are not available in the country.

Mr. Speaker: The Question Hour is over.

Shri S. M. Banerjee: May I invite your kind attention to Question 1290 on the closure of textile mills in Kanpur? I have requested the hon. Minister also kindly to reply to that question, as a special case. It is a very important question.

Mr. Speaker: Is the hon. Minister willing to answer?

The Minister of Commerce (Shri Kanungo): If the Chair directs, I will do so.

Mr. Speaker: The Question Hour alone will be utilised for purposes of questions—for non-official purposes. The rest of the time is entirely at our disposal for official work. Now, if the hon. Minister is willing to allow, I will allow this question; otherwise not.

The rest of the time is entirely devoted to official work. If the hon. Minister himself wants to give an explanation regarding this to clear up any doubts that might arise, I have no objection; I will call on him. If he is not willing to do so, I will pass on to other matters.

Shri Punnoose: On a point of order. The question is there in the list. So the Minister is bound to give answers to questions. So the question is whether you give permission or not. If you give permission....

Mr. Speaker: I do not give permission. I cannot extend the time. The first hour alone is devoted to answering questions. Whatever questions are reached, they are answered. The rest of the answers are laid on the Table of the House for information. The rest of the time is entirely at the disposal of the Government for official business. If the Minister himself thinks that he must give an explanation or clear up certain doubts, then it is his look out. I cannot ask him to do so.

Shri S. M. Banerjee: The statement is not quite clear.

The Minister of Commerce and Industry (Shri Morarji Desai): If the hon. Member wants any explanation or any information afterwards, if he asks, we will certainly supply them afterwards.

Mr. Speaker: We will pass on to the next item.

WRITTEN ANSWERS TO QUESTIONS

Copper and Brass Metal Works, Kumbakonam (Madras)

*1230. **Shri Elayaperumal:** Will the Minister of Commerce and Industry be pleased to state:

(a) the amount allotted during the year 1956-57 to the Copper and Brass Metal Works in Kumbakonam, Tanjore District, Madras State;

(b) how many workers have been benefited from this factory so far; and

(c) how many Scheduled Caste workers have been selected for this kind of work?

The Minister of Industry (Shri Manubhai Shah): (a) Departmental scheme of the Madras Government for a servicing Centre for the Development of Brassware industry at Kumbakonam was sanctioned in 1956-57. A loan of Rs. 5,63,046 was sanctioned for the scheme in 1956 and 50% thereof amounting to Rs. 2,81,523 was released to the State Government.

(b) and (c) The Centre has not yet started functioning.

Coal Mines Bonus Scheme

*1231. **Shri T. B. Vittal Rao:** Will the Minister of Labour and Employment be pleased to state:

(a) at what stage is the proposal to amend the Coal Mines Bonus Scheme with regard to removal of attendance qualification for eligibility; and

(b) the reasons for the delay thereof?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). The matter is under examination.

Indo-U.S.A. Trade

*1239. **Shri Heda:**
Shri Shivnanjappa:

Will the Minister of Commerce and Industry be pleased to state:

(a) how is our balance of trade with the U.S.A. for the last 3 years;

(b) the reasons for decrease in our exports to the U.S.A.; and

(c) the steps taken for improving the position?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) A statement is laid on the Table of the Lok Sabha. [See Appendix IV, annexure No. 71].